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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/11377/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Dibrugarh

Dated Guwahati, the 27 November, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJD/4829/2024, dated 29.10.2024

Sir,

With reference to the above, I am directed to inform you that Mrs. Tahmina Laskar, Civil Judge (Jr. Div) cum JMFC, Naharkatia, Dibrugarh has been allowed to avail LTC for the block period of 2022-2024 for travelling from Naharkatia to Mumbai via Dibrugarh-Guwahati and return w.e.f. 13.12.2024 till 30.12.2024 along with her husband, Mr. Shamoob Shoeb Khan, by the shortest possible route, as per existing Rules.

Further, she is allowed to draw an advanced payment of 80% towards her proposed LTC for the block period of 2022-2024 as per relevant rules.

Mrs. Laskar may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/11378-11381/2024/A.

Dated 27th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Mrs. Tahmina Laskar, Civil Judge (Jr. Div) cum JMFC, Naharkatia, Dibrugarh.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)

27/11/24